HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE EIGHTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 8273 OF 2025

Between:

Dr. Mohammed Najmuddin Khurram, S/o. Mohd Sirajuddin Patel, Aged 32 years, Occ: Doctor, R/o. 4-601/122/A/119, sanghtrashwadi, MG Road, GNTC College, Sangtrashwadi, Gulbarga, Karnataka, 585101.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue directions, orders, more so, a Writ, in the nature of Mandamus, by declaring the inaction of the respondents, more particularly the 2nd respondent for not considering the petitioners request for ADMISSION UNDER MANAGEMENT QUOTA MQ-2 i.e., is NRI Category in present phase of counselling to pursue post graduate Medical/Diploma Courses for the academic year 2024-2025 as arbitrary, illegal and unconstitutional and consequently directing the respondents to consider and permit the petitioner for ADMISSION UNDER MANAGEMENT QUOTA MQ-2 i.e., is NRI Category to pursue post graduate Medical/Diploma Courses in academic year 2024-2025 in present phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased

to direct the 2nd respondent to consider my representation and permit the petitioner for ADMISSION UNDER MANAGEMENT QUOTA MQ-2 i.e., is NRI Category to pursue post graduate Medical/Diploma Courses in academic year 2024-2025 in next phase of counselling, during the pendency of the above writ petition.

Counsel for the Petitioner: SRI D.S.KISHEN
Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW
Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.8273 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri D.S.Kishen, learned counsel for the petitioner and Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences for respondent No.2.

2. Learned counsel for the petitioner submits that the petitioner is eligible for Management Quota (MQ-2) category i.e., NRI category, but erroneously he has uploaded the application for Post Graduate Courses (NEET-PG 2024) and has not selected the option for MQ-2. After having realized the mistake, the petitioner has already preferred a representation on 17.03.2025, which may be directed to be decided by respondent No.2 expeditiously.

3. Learned Standing Counsel for respondent No.2 has no objection for this innocuous prayer.

4. Accordingly, respondent No.2 is directed to take a decision on the said representation in accordance with law expeditiously, but not beyond seven days from today.

5. With the above direction, the Writ Petition is **disposed of**, without expressing any opinion on merits. There shall be no order as to costs.

Interlocutory applications, if any pending, shall stand closed.

SD/- N.RAJAGOPAL
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings Hyderabad, State of Telangana
2. Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal, Telangana.
3. One CC to SRI D.S.KISHEN, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.
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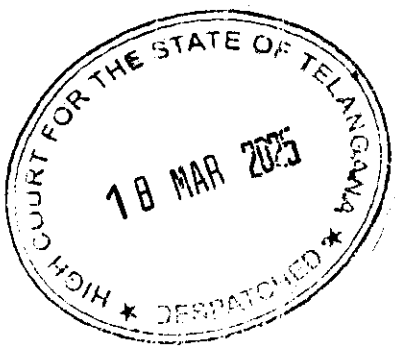
CC TODAY

HIGH COURT

DATED:18/03/2025

ORDER

WP.No.8273 of 2025



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS